
**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench at Ahmedabad**

REGIONAL BENCH- COURT NO. 3

Excise Appeal No. 10432 of 2018- DB

(Arising out of OIA-AHM-EXCUS-002-APP-217-219-17-18 dated 08.01.2018 passed by
Commissioner (Appeals) -Ahmedabad)

PSP Projects LTD

Plot No. Sm-6, GIDC
Behind Peugeot Complex
Viramgam Road, Sanand,
Ahmedabad-Gujarat-382110

.....Appellant

VERSUS

C.C.E. Ahmedabad-II

Custom House, 1st Floor,
Old High Court Road,
Navrangpura, Ahmedabad- Gujarat-380009

.....Respondent

WITH

(i) Excise Appeal No. 10433/2018 (PSP Projects Ltd); (ii) Excise Appeal No. 10434/2018 (PSP Projects Ltd); (iii) Excise Appeal No. 10653/2019 (PSP Projects Ltd)

(Arising out of OIA-AHM-EXCUS-002-APP-217-219-17-18 dated 08.01.2018 passed by
Commissioner (Appeals) -Ahmedabad)

(Arising out of OIA-AHM-EXCUS-002-APP-176-177-18-19 dated 25.03.2019 passed by
Commissioner (Appeals) -Ahmedabad)

APPEARANCE:

Shri Vipul Khandhar, Chartered Accountant appeared for the Appellant
Shri A.R. Kanani, Authorised Representative for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. RAJU**

FINAL ORDER NO. 12854-12857 /2024

DATE OF HEARING: 27.11.2024
DATE OF DECISION: 27.11.2024

RAMESH NAIR

Learned counsel appeared for the appellant submits that the case has been settled under "SABKA VISHWAS LEGACY DISPUTE RESOLUTION SCHEME-2019". He also submits SVLDRS-4 certificate. Considering the same, appeal is dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**